

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**STARRED QUESTION NO. \*402**  
ANSWERED ON 30.03.2017

**FUNCTIONING OF KRISHNA RIVER MANAGEMENT BOARD**

\*402. SHRI Y. S. AVINASH REDDY

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

- (a) whether the Krishna River Management Board has been constituted to look into the matter of water sharing between Andhra Pradesh and Telangana and if so, the details thereof along with other duties/functions assigned to it;
- (b) the details of work done and progress made by it in distribution of water to the said States so far;
- (c) whether Telangana has raised certain objections and made complaints to the Government over the issue and if so, the details thereof; and
- (d) the action taken/proposed to be taken by the Government to resolve the impasse at the earliest possible?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(DR. SANJEEV KUMAR BALYAN)

- (a) to (d) A statement is laid on the table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO \*402 REGARDING “FUNCTIONING OF KRISHNA RIVER MANAGMENT BOARD”, BY SHRI Y. S. AVINASH REDDY TO BE ANSWERED ON 30.03.2017**

(a) Yes, Madam. Central Government has constituted Krishna River Management Board (KRMB) as per clause 85(1) of Andhra Pradesh Reorganization Act, 2014, under the administrative control of MoWR, RD & GR for administration, regulation, maintenance and operation of such projects, as may be notified by the Central Government from time to time.

The functions of Board include;

(a) Regulation of supply of water from the projects to the successor States;

(b) the regulation of supply of power generated;

(c) the construction of such of the remaining on-going or new works connected with the development of the water resources projects relating to the rivers or their tributaries through the successor states;

(d) making an appraisal of any proposal for construction of new projects on Krishna river and giving technical clearance; and

(e) such other functions as the Central Government may entrust to it on the basis of the principles specified in the Eleventh Schedule.

(b) KRMB is issuing water release orders from time to time based on adhoc arrangement as agreed by Telangana State and Andhra Pradesh for sharing Krishna water till the final allocation is made by the KWDT-II (Krishna Water Dispute Tribunal-II). KRMB has started the work of installation of telemetry system in Krishna Basin in Telangana and Andhra Pradesh at various places of inflows, outflows and withdrawal of water to bring the transparency.

(c) No such objection or complaint has been received regarding the functioning of KRMB. However, certain issues have been raised by Telangana State over the time such as request for making water allocation as per enbloc share; installation of Telemetry stations in a single phase; consideration of water diverted from Pattiseema to Krishna Delta System during water accounting in terms of GWDT award and the issue of jurisdiction of KRMB over the projects.

(d) Issues raised by the State Governments are resolved/ being resolved in terms of KWDT Award and other agreements made between the party states by KRMB through its Board Meetings and Apex Council Meetings.